GOVERNMENT OF JAMMU AND KASHMIR **DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**Civil Secretariat, Jammu/Srinagar

NOTIFICATION Jammu, ವಿಸ್ತ್ರ February, 2025

S.O 54.—In exercise of the powers conferred by sub-section (1) of section 22 of the National Investigation Agency Act, 2008 and in partial modification of notification S.O 335 of 2023 dated 23-06-2023, the Government hereby designates the Court of Additional District and Sessions Judge, Rajouri as Special Court for the purpose of trial of offences under the Unlawful Activities Prevention Act, 1967 having jurisdiction with respect to District Rajouri.

By Order of the Lieutenant Governor.

Sd/(Achal Sethi)
Secretary to Government
Dated. 27 -02-2025.

No: Law-Jud/128/2022-10.

Copy to the:

1. Ld. Advocate General, J&K.

2. Principal Secretary to Government, Home Department.

- 3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
- 4. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 1496/RG/GS dated 08-01-2025.
- 5. Additional Sessions Judge Rajouri.
- 6. District Magistrate, Rajouri
- 7. Sr. Superintendent of Police, Rajouri
- 8. Director, Archives, Archaeology and Museums, J&K...
- General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
- 10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.

11. I/C Website, Department of Law, Justice & PA.

12. S.O Section, Department of Law, Justice & PA (w. 7. s.&

13. Concerned file.

(Binny Kumar)

Assistant Legal Remembrancer